

**BEFORE HON'BLE NATIONAL GREEN  
TRIBUNAL, EASTERN ZONE BENCH,**

**KOLKATA.**

**O. A. NO. 58 OF 2025/EZ**

**KALI CHARAN CHAND ...Applicant**

**VERSUS**

**STATE OF ODISHA AND OTHERS... Respondents**

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Place: Jaleswar

Date: 07.03.2025

**APPLICANT**

Kalicharan Chand  
S/o - Maheswar Chand  
H/o - Mohammad Nagar Patna  
Ps - Jaleswar, Dist - Balasore  
Pin - 756086, Odisha.  
Mob - 7978930789.  
Email - kalicharanchand7@gmail.com

**SYNOPSIS**

Application is being filed challenging the illegal mining operation in Subarnarekha River at Mouza- Mahammad Nagar Patna & near Sekhasarai KA Sand Sairat area in under Jaleswar Tahasil Balasore District in the DLC Forest List ( Khata No- 422, Plot No- 02, earlier C.S Khata No- 243, Plot No- 01) and Sekhasarai "KA" Sand source in Mouza- Sekhasarai, Khata No- 142, Plot No- 02. And the Respondents are also violating the guidelines of this Hon'ble Tribunal in O.A. No- 173/2018 vide order dated 04.09.2018 thereby causing huge loss to the environment and life in general. That the present Application is being filed challenging the inaction of the respondents in curbing the illegalities and violation of environment norms by the Sand Mafias in operating the Subarnarekha River Sand Mining (more than 4 months) in Mahammad Nagar Patna Mouza, Jaleswar Tahasil of Balasore District

and the said sand mining operation is in violation of Sustainable Sand Mining Guideline 2016 and Enforcement & Monitoring Guidelines for Sand Mining - 2020 (MoEF & CC) and Supreme court order.

**LIST OF DATES**

10.05.2022 Hon'ble NGT, EZ directed in the O.A. - 99 of 2020 Respondents no.12 namely Mr Prabeer Kumar Pradhan and respondents no.13 namely Mr Trilochan Das, to paid the interim compensation of RS.50,00,000/- (Fifty Lakhs) each to be deposited with the Odisha State Pollution Control Board within one month subject to final determination of the Environment Compensation

- 4 -

by the Competent Authority of  
the order.

13.01.2023

The Tahasildar, Jaleswar  
submitted a letter to Sub-  
Collector Balasore for after  
verification of DLC list the  
details status report of sairat  
sources under Jaleswar Tahasil  
are given letter is Mahammad  
Nagar Patna KA, KHA, GA &  
GHA sand source area included  
in DLC Forest land.

03.04.2023

The DSR Balasore was finalized  
by members of  
DEIAA. Mahammad Nagar  
Patna KA, KHA, GA & GHA  
sand source was shown as DLC  
Forest land.

26.04.2023

SEIAA, Odisha approved Balasore

District Final DSR and Mahammad Nagar Patna KA, KHA, GA & GHA sand source not included in the final list of sources in the District Survey Report.

- 16.07.2023 Hon'ble NGT/EZ passed an order in Appeal -18 of 2023, Tribunal cancelled the final DSR in Minor Minerals of Balasore District and *rusticated the sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore.*
- 02.11.2024 Complaint Petition to the authorities but no action taken.
- 24.12.2024 Complaint Petition to the authorities but no action taken.

**BEFORE HON'BLE NATIONAL GREEN  
TRIBUNAL, EASTERN ZONE BENCH,  
KOLKATA.**

(Under Section 14,15 read with Section 18 of the  
National Green Tribunal Act, 2010)

**O. A. NO. \_\_\_\_\_ OF 2025/EZ**

**IN THE MATTER OF:**

Kali Charan Chand, aged about 29 years, S/o-  
Maheswar Chand, At/Po- Mahammad Nagar Patna, Ps-  
Jaleswar, Dist- Balasore, Pin-756086, Odisha;

..... **APPLICANT**

**VERSUS**

1. Chief Secretary of Odisha Government,  
Secretariat Building, Bhubaneswar, Khurda,  
Odisha 751001. [csori@nic.in](mailto:csori@nic.in)
2. State of Odisha represented by Additional Chief  
Secretary, Forest Environment and Climate  
Change Department, Kharavel Bhawan,  
Bhubaneswar, Odisha 751001. [Fesec.or@nic.in](mailto:Fesec.or@nic.in)

3. State of Odisha represented by Commissioner – cum- Secretary, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha 751001. [dsmsec.or@nic.in](mailto:dsmsec.or@nic.in)
4. Directorate of Minor Minerals, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha-751001, [dirmms-rev@gov.in](mailto:dirmms-rev@gov.in)
5. District Collector, Balasore At/Po/Dist-Balasore, Odisha, 756001, [dm-balasore@nic.in](mailto:dm-balasore@nic.in)
6. Deputy Directorate of Mines, Bhadrak Circle Bhadrak, Plot no- 1472/4591, Motel Chhak, Bhadrak- 756100, [ddm-bhadrak@gov.in](mailto:ddm-bhadrak@gov.in)
7. Tehsildar Jaleswar At/po-Jaleswar, Dist-Balasore, 756032. Email: [tah.jale-od@nic.in](mailto:tah.jale-od@nic.in)
8. Member Secretary, Odisha State Pollution Control Board A/118, Unit-VII Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)
9. Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, 5RF-

2/1, Acharya Vihar, Unit - IX, Bhubaneswar,  
Odisha 751022, [seiaaorissa@gmail.com](mailto:seiaaorissa@gmail.com)

**10.**Divisional Forest Officer. Balasore Wildlife  
Division At/Po-Kuruda, Dist- Balasore, Odisha  
756056, [dfowildlifebalasore@gmail.com](mailto:dfowildlifebalasore@gmail.com)

**11.**Mining Officer, Balasore, Department of Steel  
and Mines, Kuruda, Odisha 756056,  
[miningofficerbalasore@gmail.com](mailto:miningofficerbalasore@gmail.com)

**12.**Mr. Bharat Chandra Baskey @Majhi, S/o- Tibru  
Baskey, At- Belopal, Po- Mahammad Nagar  
Patna, Ps- Jaleswar, Dist- Balasore, Pin- 756086,  
Odisha.

**13.**Sri Sagar Kumar Baskey, S/o- Bharat Chandra  
Baskey @Majhi, At- Belopal, Po- Mahammad  
Nagar Patna, Ps- Jaleswar, Dist- Balasore, Pin-  
756086, Odisha.

**14.**Sri Chandan Kumar Baskey, S/o- Bharat  
Chandra Baskey @Majhi, At- Belopal, Po-  
Mahammad Nagar Patna, Ps- Jaleswar, Dist-  
Balasore, Pin- 756086, Odisha.

**15.**Sri Tapan Kumar Baskey @Majhi, S/o- Bharat  
Chandra Baskey @Majhi, At- Belopal, Po-

Mahammad Nagar Patna, Ps- Jaleswar, Dist- Balasore, Pin- 756086, Odisha.

16. Mr. Ajit Kumar Sahoo, S/o- Late Ram Chandra Sahoo, At/Po-Mahammad Nagar Patna, Ps- Jaleswar, Dist- Balasore, Pin- 756086, Odisha.

17. Sri Chandan Kumar Nayak, S/o- Gourahari Nayak, At/Po-Mahammad Nagar Patna, Ps- Jaleswar, Dist- Balasore, Pin- 756086, Odisha.

... RESPONDENTS

**MOST RESPECTFULLY SHOWETH:**

- I. The address of the Applicant is given above for the service of notices of this Application.
- II. The addresses of the Respondents are given above for the service of notices of this Application.
- III. That the present original application has been most humbly preferred by the applicant to protect the environment more particularly the Subarnarekha River and its eco system. It is because sand mafias continuously and

regularly illegal sand mining in Mahammad Nagar Patna DLC land and near Sekhasarai KA Sand source in Mouza Sekhasarai under Jaleswar Tahasil. Further the Respondents are also violating the guidelines of this Hon'ble Tribunal in O.A. No- 173/2018 vide order dated 04.09.2018 thereby causing huge loss to the environment and life in general.

**IV.** That the present Application is being filed challenging the inaction of the respondents in curbing the illegalities and violation of environment norms by the Sand Mafias (Respondent No- 12 to 17) in operating the Subarnarekha River Sand Mining (more than 4 months) in Mahammad Nagar Patna Mouza, Jaleswar Tahasil of Balasore District and the said sand mining operation is in violation of Sustainable Sand Mining Guideline 2016 and EMGSM- 2020 and Supreme court order.

**FACTS IN BRIEF**

1. That the Applicant is a villager of Mahammad Nagar Patna adjoining the illegally sand mining at Mahammad Nagar Patna DLC land and near Sekhasarai Ka sand source area in Sekhasarai Mouza under Jaleswar Tahasil Balasore District. That the sand mafias illegally sand mining at river Subarnarekha and damage environment by the District Administration, Balasore the Tahasildar Jaleswar & Mining Officer Balasore District facilitating the illegal work.
2. That the petitioner village is affected because of transportation sand loaded vehicles and threat to embankment of river. It is further submitted that the indiscriminate sand mining by the sand mafias in the river has already threatened the river bank and changed the course of river flow. It is further submitted that Sand Mining in Subarnarekha River bed in Jaleswar and Jaleswar Tahasil has caused serious environmental degradation and ecological impact over the years river and Riparian ecology have been badly affected by the alarming rate of unrestricted Sand Mining which

damage the river ecosystem, weakening of river bank, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, the associated riparian habitat.

3. That the Applicant to protect the environment more particularly the Subarnarekha River and its eco system. That humbly submitted that in 2020, I am and other one challenging the action of the State Government authority in allowing the Lessees to use machinery equipment's for lifting of sand / sand mining at Mahammad Nagar Patna KA, KHA, GA & GHA Sand Quarries, Under Jaleswar Tahasil and the Respondents are also violating the guidelines of this Hon'ble Tribunal in O.A. No.173/2018 to run the sand mines. This illegal activity was challenged before the Hon'ble NGT (EZ) on O.A. No- 99 of 2020.

4. That while disposing the original application on 10<sup>th</sup> May 2022, the Hon'ble Tribunal has directed the respondents no.12 namely Mr Prabeer Kumar Pradhan and respondents no.13 namely Mr Trilochan Das, to paid the interim compensation

of RS.50,00,000/- (Fifty Lakhs) each to be deposited with the Odisha State Pollution Control Board within one month subject to final determination of the Environment Compensation by the Competent Authority of the order. The Para 17 of the Judgement dated 10<sup>th</sup> May 2022 is reproduced as follows.

*“Para 17. Since, the amount of Rs.81,10,458.45 (Rupees Eighty-one lakhs ten thousand four hundred fifty-eight and forty-five paisa only) is yet to be realized from the Respondent Nos. 12 and 13, we determine the interim compensation to be paid by the Respondent Nos. 12 & 13 at Rs.50,00,000/- (Rupees Fifty lakh only) each, to be deposited with the Odisha State Pollution Control Board within one- month subject to final determination of the Environmental Compensation by the Competent Authority”.*

Copy of the Judgement dated 10<sup>th</sup> May 2022 is annexed here with as ANNEXURE -1.

5. That on dated 13.01.2023 the Tahasildar, Jaleswar submitted a letter to Sub-Collector Balasore for after verification of DLC list the details status report of sairat sources under Jaleswar Tahasil are given said letter bearing Memo No- 201, and mention that Sl.No- 01,02,03 & 04 are Mahammad Nagar Patna KA, KHA, GA & GHA sand source area included in DLC land. So that The DSR Balasore was finalized by members of DEIAA on 03.04.2023 where in Mahammad Nagar Patna KA, KHA, GA & GHA sand source was shown as DLC land and not included in the final list of sources in the District Survey Report. Copy of the Tahasildar, Jaleswar letter dated 23.01.2023 is annexed here with as ANNEXURE -2.

6. That it is also important to mention here that on till date no single sand source available in Mahammad Nagar Patna Mouza under Jaleswar Tahasil and the competent authority - cum- Tahasildar, Jaleswar has yet to finalize the Environment Compensation in Mahammad

Nagar Patna KA, KHA, GA & GHA sand source area, which violates the Judgement of this Hon'ble Tribunal in O.A. No- 99 of 2020 **Judgement Passed dated- 10.05.2022.**

7. Having such important and helpful perineal water source it is the duty of the district administration to protect the same for the sake of the environment as well as the interest of the local inhabitants. It is found that sand mafias (Respondent No- 12 to 15 )with the help of some local vested interested persons (Respondent No- 16 & 17 ) have started more than 4 months from illegal sand mining in DLC land bearing Mouza- Mahammad Nagar Patna, Khata No- 422, Plot No- 02, earlier C.S Khata No- 243, Plot No- 01 and Sekhasarai "KA" Sand source in Mouza- Sekhasarai, Khata No- 142, Plot No- 02, they also started in stream sand mining by using own heavy machineries (by mechanical methods) and through water boats (swamp machines) from the inept of the riverbed and started taking the sand for illegal gain. It would be clarified that under

the Mining Law and the guidelines of sand mining, sand mining is only permissible through manual method, but here is a case where the sand mafias are doing the mechanical mining using machines which is not permissible by law in any manner whatsoever.

8. That sand mafias (Respondent No- 12 to 15) create Privat / own road from Old OT Road (Balasore – Jaleswar Town) to Subarnarekha River bed bearing Tahasil- Jaleswar, Mouza- Mahammad Nagar Patna, Khata No- 420/272, Plot No- 235,235/1744 & same mouza Khata No- 122, Plot No- 230, same mouza Khata No- 423, Plot No- 216. They using 4 excavators and 50 nos of tractors for illegal sand mining and transporting outside of state. Every day at late night they do illegally activity started for the reason we could not sleep properly. (i.e., - said sand mafias create road is Old OT Road plot no- 256 to plot no- 250 nayanajori to plot no- 235,235/1744 & 230 private lands (mafias) to plot no- 216 govt road to plot no- 03 & 02

Mahammad nagar Patna Mouza & Plot No- 02  
Sekhasarai Mouza). Mafias every day supply 100  
trip hywa dumpers out side the State. (West  
Bengal)

9. It is to submit that there is no environmental clearance and no safety measures have been obtained by the sand mafias and the mean time several months have passed for which the environment is mostly affected. That the sand mining and the excavation of the sand is being done in the close vicinity of the Mahammad Nagar Patna Village DLC land and near Sekhasarai KA sand source, which is most likely to damage the river embarkment. Because of the continuous mechanical excavation through machineries, admittedly the water level has come down and also the direction of flow of water has also changed which is not just dangerous to environment but also has huge impact on the nearest river embarkment. This is causing depletion is the river bed causing huge destruction to the aquatic ecosystem. If the

directions of perineal water source of Subarnarekha are not protected then it will affect the life and livelihood of the local inhabitants by creating flood and damaging the river embankment or which the district administration shall be held responsible. Such action of the sand mafias is sole reason of the water pollution in the local inhabitants.

10. That more than 4 months Sand has been illegally mining, transporting, stocked every day in a different place at Mahammad Nagar Patna village having quantity of around 200,0000 Cubic metres of Sand and a huge loss to the state exchequer apart from inconvenience to the villages because of dust pollution and roads are being blocked by the sand stocked.

11. It is most important to mention here that the Hon'ble National Green Tribunal, EZ. rusticated the sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore in Appeal No- 18/2023.

The Para 19 of the order dated 16<sup>th</sup> July 2024 is reproduced as follows.

**19. In the present case, in view of the letter of the Collector & District Magistrate, Balasore, dated 30.05.2024, since no Replenishment Study has been carried out in the District-Balasore the impugned order of approval of the District Survey Report vide impugned order dated 26.04.2023 is liable for revocation and cannot be acted upon. In the absence of Replenishment Study in the District Balasore, duly considered by State Expert Appraisal Committee and approved by SEIAA, Odisha, no sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore. We accordingly allow the present Appeal and quash the impugned order dated 26.04.2023.**

But now illegal sand mining done continuously in the Balasore District of Jaleswar Tahasil the district administration is in deep slumber as

resulted of which the mental peace of the local inhabitants has been devastated. The actions of the sand mafias and the local vested interested persons have created havoc in the minds of the local inhabitants.

12. That on several complaints filed by local inhabitant continuously regarding against the illegal sand mining in Subarnarekha River near Mahammad Nagar Patna and Sekhasarai Village under Jaleswar Tahasil before the state government authorities and local authorities. But till date authority did not take any strong action against the sand mafias, for the reason the illegal sand mining continuously without any permission.

13. That being concerned about the ecology of the area and the impact of illegal sand mining by the sand mafias operating the Mahammad Nagar Patna DLC land and near Sekhasarai KA sand source area by disturbing the SUBARNAREKHA RIVER ECOLOGY, endangering the safety of local villagers,

changing the course of the river and obstructing the natural flow by making artificial sand bars/bunds with in river have complained before the District Collector Balasore and other authorities but till date no one can take appropriate steps against the such sand mafias and also no inquiry such illegal sand mining areas. Copy of Complaint letters dated 02.11.2024 & 24.12.2024 is annexed here with as **ANNEXURE-3 Series.**

14. **Mechanical Mining:** It is humbly submitted that the sand mafias illegally the mining is done by engaging Earth Mover/Machines and Swamp pump Machines of different capacity which is strictly prohibited and not approved by any of the regulating authorities.

15. **Illegal Hoarding and Stockpile and illegal sand transporting:** The extracted sand is illegally hoarding and stock pile his privet land in night time, bearing Tahasil- Jaleswar, Mouza- Mahammad Nagar Patna, Khata No- 420/272, Plot No- 235 & Mouza- Mahammad Nagar Patna,

Khata No- 259, Plot No- 236,237,238 and transported sand every day.

**16. Sand Mining During Day & Night:** The sand mafia and his family everyday engaging 4 excavator machine's and 50 tractors and many boats for illegal instream mining. Illegal mining in Mahammad Nagar Patna DLC land and near Sekhasarai KA sand source G.P.S. photo copy & illegally sand mining storing and transporting ~~road~~<sup>road</sup> Trace Map, Newspaper cutting and English Translate annexed here with as **ANNEXURE-4 Series.**

**17. VIOLATION AND NON-IMPLEMENTATION OF HONBLE NGT ORDER**

That Hon'ble Tribunal in OA 99/2020/EZ, disposing the original application on 10<sup>th</sup> May 2022, the Hon'ble Tribunal has directed the respondents no.12 namely Mr Prabeer Kumar Pradhan and respondents no.13 namely Mr Trilochan Das, to paid the interim compensation of RS.50,00,000/- (Fifty Lakhs) each to be

deposited with the Odisha State Pollution Control Board within one month subject to final determination of the Environment Compensation by the Competent Authority of the order. But till date competent authority – cum- Tahasildar, Jaleswar has yet to finalize the Environment Compensation. In such areas illegal sand mining ongoing.

That Hon'ble Tribunal in Appeal No- 18/2023/EZ, disposing the Appeal application on 16<sup>th</sup> July 2024, the Hon'ble Tribunal has rusticated the sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore. But more then 4 months have been continually illegal sand mining in Mahammad Nagar Patna DLC land and near Sekhasarai Ka sand source area in Sekhasarai Mouza under Jaleswar Tahasil Balasore District

That Hon'ble Tribunal in OA 173/2018/PB, has restrained the mechanical sand mining in Subarnarekha River and the present case is of

same River at a different site. In Order dated 04/09/2018, Hon'ble Tribunal directed the Committee to get the assessment done through Indian Council of Forestry Research and Education, Dehradun of the ecological damage on account of illegal mining by incorporating the following components: a) Cost of river bed material. b) Cost of ecological restoration. c) Net present value of the future ecosystem services foregone.

The Hon'ble Apex Court in Deepak Kumar Case has observed that "We are of the considered view that it is highly necessary to have an effective framework of Mining plan which will take care of all environmental issues and also evolve a long term rational and sustainable use of natural resource base and also the bio-assessment protocol. Sand Mining, it may be noted, may have an adverse effect on bio-diversity as loss of habitat caused by Sand Mining will affect various species, flora and fauna and it may also destabilize the soil structure of river banks and

often leaves isolated islands. We find that, taking note of those technical, scientific and environmental matters. MoEFCC, Government of India, issued various recommendations in March 2010 followed by the Model Rules, 2010 framed by the Ministry of Mines which have to be given effect to, inculcating the spirit of Article 48A, Article 51A(g) read with Article 21 of the Constitution.

It has been further submitted that there has been no monitoring by any of the respondents whether the conditions are being complied or not and that allows the sand mafias to violate the norms in broad day light.

### **GROUND**

A. that U/s 14 under the Act raising the substantial question wherein the community at large and the environment is grossly affected and is coming within the ambit of Section 2 (m) of the Act. The arbitrary action of the Respondents is antithesis

to the doctrine of public trust as upheld and laid down by the Hon'ble Supreme Court in a plethora of judgements.

- B. For that the environment as defined U/s 2(a) of Environment Protection Act, 1986 provides "Environment includes water, air, and land and the inter relationship which exist among and between water, air and land and human beings, other living creators, plant, micro-organism and property." The term environment as defined above inherently.
- C. For that the state government is closing its eyes towards the illegal activities more than 4 month continually of the sand mafias (Respondent No- 12 to 17), there is no permission from the authority.
- D. For that the mining activities are being done for 24 Hours whereas the same is not permissible.
- E. For that due to the bridge and /or sand bond the river path is diverted and affected grossly but no action has yet been taken against the sand mafias.

- F. That the mining in DLC forest land is illegal in absence of Forest Clearance under Forest Conservation Act 1980.
- G. That the Sand mining is permissible only by Manual Method but the use of mechanical methods/earth movers are in violation of the Sustainable Sand Mining Management Guideline 2016 and 2020.
- H. That the ongoing sand mining is against the Precautionary Principle and Environment Impact Assessment Notification 2006 and subsequent amendments.
- I. That the Sand Mafias mined out more sand every day hence warrants stoppage of mining.
- J. That the illegal river bed mining is against the spirit of Article 48A and 51A(g) that mandates for protection of environment and Article 21 of Constitution of India.

**LIMITATION**

That there is a continuing cause of action due to the ongoing sand mining in violation of the sustainable sand mining guideline and there has been no action pursuant to the complaint petitions dated 2<sup>nd</sup> November 2024 & 24th December 2024 hence the present application is not barred by limitation.

**INTERIM PRAYER**

The Hon'ble Tribunal may constitute a High-level Independent Committee to assess a) Cost of river bed material. b) Cost of ecological restoration. c) Net present value of the future ecosystem services foregone and restrain the Sand mafias (Respondent No- 12 to 17 ) from mechanical mining in river bed till disposal of the application.

**PRAYER**

The applicants humbly pray the Hon'ble Tribunal to issue following directions to the respondents considering the facts and grounds set out in the application

- I. Direct the independent Committee to inquire into the illegalities of mining in Mahammad Nagar Patna DLC Forest land and Near Sekhasarai KA Sand source area under Jaleswar Tahasil.
- II. Direct the District Collector to initiate Criminal Proceedings against Sand Mafias (Respondent No- 12 to 17 ) and Private land owners using land for illegally sand staking and transporting more then 4 months and take appropriate action including for violation of the Environment Norms and conditions imposed for sand mining.
- III. Fix the accountability of Government Respondents such as Mining Officer Balasore & DFO, Balasore for lapses on their part for their inaction in enforcing the laws regulating the sand mining.
- IV. Direct the SEIAA to Compute the environmental compensation for illegal Sand Mining in Mahammad Nagar Patna DLC

Forest land and near Sekhasarai Ka sand source area in Sekhasarai Mouza under Jaleswar Tahasil Balasore District recover the same from Sand Mafias (Respondent No- 12 to 17)

- V. Pass such order /s as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

For this act of kindness, the applicant shall ever remain grateful to you

Place: - Jaleswar.

Date: - 07.03.2025

*Kali Charan Chand.*  
APPLICANT

**UNDERTAKING**

The English translation of the Odia Annexures will be filed as and when directed by the Hon'ble Tribunal. The applicant the liberty of this Hon'ble Tribunal to file additional documents which could not be arranged.

*Kali Charan Chand.*  
APPLICANT

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA.

O. A. NO. \_\_\_\_ OF 2025/EZ

IN THE MATTER OF:

Kali Charan Chand

... Applicant

Vs

State Of Odisha and Others

... Respondents

AFFIDAVIT

SANDIP KU. MOHANTY  
Notary. ON 15/12

I, Kali Charan Chand, aged about 29 years, S/O- Maheswar Chand, At/Po- Mahammad Nagar Patna, P.S- Jaleswar, Dist-Balasore, Pin- 756086; Odisha do hereby solemnly affirm and state as:

- 1. That I am the applicant in the aforesaid original Application and I am fully conversant with the facts and circumstances of the case and competent to swear this affidavit.
- 2. That the facts stated above in this original application are true to best of my knowledge and belief.

Kali charan chand  
DEPONENT

VERIFICATION

Verified on dt. 27.03.2025 at Jaleswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

*[Signature]*  
Advocate

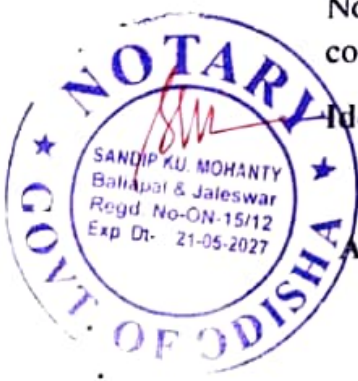
Kali charan chand  
DEPONENT

solemnly Sworn before me  
by... *Kali charan chand*  
being identified by Mr. *Self* .Adv  
on dt. *27.03.25* at *6 P.M*

Sandip Kumar Mohanty  
Notary. ON-15/12  
*[Signature]*  
*27.03.2025*



*372*  
*27.03.25*  
*(XIV)*



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA**

.....  
**ORIGINAL APPLICATION No.99/2020/EZ  
(I.A. No.102/2020/EZ)**

**IN THE MATTER OF:**

1. **Bholanath Padhi**  
**Aged about 29 years,**  
**S/o Late Purna Chandra Padhi,**  
**At/P.O.-Mahammad Nagar, Patna,**  
**P.S. Jaleswar, Dist. Balasore**

2. **Kali Charan Chand**  
**Aged about 27 years**  
**S/o Maheswar Chand,**  
**At/P.O.-Mahammad Nagar, Patna,**  
**P.S.-Jaleswar, Dist. Balasore**

**....Applicant(s)**

**Versus**

1. **State of Odisha**  
**Represented through Commissioner-cum-Secretary,**  
**Revenue & Disaster Management,**  
**Secretariat Building,**  
**Bhubaneswar, Khurda-751001**

2. **State of Odisha**  
**Represented through Commissioner-cum-Secretary,**  
**Department of Steel and Mines,**  
**Secretariat Building,**  
**Bhubaneswar, Khurda-751001**

3. **Union of India**  
**Represented through Secretary,**  
**Ministry of Environment, Forest and Climate Change,**

**Jor Bagh Road, Aliganj,  
New Delhi-110003**

- 4. State Environment Impact Assessment Authority (SEIAA)  
Represented through its Member Secretary,  
Bhubaneswar, Unit-IX, Pin-751022**
- 5. Odisha State Pollution Control Board  
Represented through its Member Secretary,  
A/118, Unit-VIII, Nilkantha Nagar,  
Bhubaneswar-751012**
- 6. The Collector-cum-Chairman,  
Monitoring Committee, Balasore,  
Dist. Balasore, Odisha-756001**
- 7. The Tahasildar-cum-Competent Authority,  
Jaleswar, Dist. Balasore,  
Odisha-756032**
- 8. Chairman,  
State Pollution Control Board Odisha  
Secretariat Building, Bhubaneswar, Khurda-751001**
- 9. Revenue Divisional Commissioner, Cuttack  
Chandini Chowk, Cuttack Odisha-753002**
- 10. Mining Officer Baripada,  
Baripada Circle, Baripada,  
Mayurbhanj-757001**
- 11. Central Pollution Control Board  
Represented through its Member Secretary,  
Paribesh Bhawan, CBD-cum-Office Complex,  
East Arjun Nagar, Delhi-110032**

**12. Mr. Prabeer Kumar Pradhan**

**Lessee (Mahammad Nagar Patna KA, GA Sand Quarries.  
Under Jaleswar Tahasil, Balasore),  
At-Badabazar, P.O. Jaleswar,  
Dist. Balasore-756032**

**13. Mr. Trilochan Das**

**Lessee (Mahammad Nagar Patna KHA, GHA Sand Quarries.  
Under Jaleswar Tahasil, Balasore),  
At/P.O. Mahammad Nagar Patna, Jaleswar,  
Dist. Balasore-756032**

....Respondent(s)

**COUNSEL FOR APPLICANT:**

**Mr. Prabhu Prasanna Behara, Advocate**

**COUNSEL FOR RESPONDENTS:**

**Mr. P.P. Mohanty, AGA for R-1, 2, 6, 7, 9 & 10,**

**Mr. Gora Chand Roy Choudhury, Advocate for R-4,**

**Mr. Dipanjan Ghosh, Advocate for R-5 & 8,**

**Mr. Sibojyoti Chakraborty, Advocate for R-11,**

**Mr. Somnath Roy Chowdhury, Advocate a/w**

**Ms. Arpita Chowdhury, Advocate for R-12 & 13**

**JUDGMENT****PRESENT:**

**HON'BLE MR. JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

**HON'BLE MR. SAIBAL DASGUPTA (EXPERT MEMBER)**

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**Reserved On:- 27<sup>th</sup> April, 2022  
Pronounce On:- 10<sup>th</sup> May, 2022**

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1. Whether the Judgment is allowed to be published on  
the net? **Yes**

2. Whether the Judgment is allowed to be published in the  
NGT Reporter? **Yes**

**JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

Heard the learned Counsel for the parties and perused the documents on record.

2. This original application has been filed by the Applicant with the allegation that the Respondent Nos. 12 and 13 are carrying on illegal sand mining in sand quarries in Mahammad Nagar Patna, under Jaleswar Tahasil in the Subarnarekha River, District Balasore, Odisha.

3. It is stated that the Respondent No.12 was granted quarry lease within Mahammad Nagar Patna, Sand bed 'Ka' over 6.070 hectares and Sand bed 'Ga' over 5.65 hectares of land under the Jaleswar Tahasil, District-Balasore, for mining of sand for the period 2015-16 to 2019-20.

4. Similarly, the Respondent No.13 was granted Quarry Lease within Mahammad Nagar Patna, in Sand bed 'Kha' over 5.665 hectares of land and Sand bed 'Gha' over 5.261 hectares of land in Jaleswar Tahasil, District-Balasore, for the period of 2015-2016 to 2019-2020, vide tender notice.

5. It is also stated that as per the approved mining plan of Mahammad Nagar Patna, the Sand quarries are 'Ka' 'Kha' 'Ga' 'Gha', and the quantity of sand to be lifted in the said sand quarries is as follows: -

- (i) 23,000 Cum lifted from 'Ka' Sand quarry,
- (ii) 83,640 Cum lifted from 'Kha' Sand quarry,
- (iii) 23,790 Cum lifted from 'Ga' Sand quarry, and

(iv) 28,500 Cum lifted from 'Gha' Sand quarry within the period of five years from 2015-2016 to 2019-2020.

6. It is stated that in this regard, a complaint was made to the Odisha State Pollution Control Board, Balasore and thereafter the State Pollution Control Board conducted an inquiry on 07.06.2019. The Inquiry Report has been filed as Annexure-4 to the original application. The observations and conclusion of the Inquiry Report are reproduced herein below:-

8.	Observation:	<ol style="list-style-type: none"> <li>1. During the day of enquiry, the excavation of sand was not going on.</li> <li>2. The excavation of sand has been done below the water level of the river sand bed and in and around the lease hold area by all the lessee.</li> <li>3. The Sand bund has been constructed partly to divert the flow of river stream and excavation of sand.</li> <li>4. No excavation of sand near the river bank has been done and maintained some distance.</li> <li>5. The approach road leading from sand sairat source Gha to Jaleswar road used for transportation purposes has pot &amp; holes and spreaded with sands.</li> <li>6. The chain mark of wheel of Poclain machine was found to be inside the sand quarry area and assured</li> </ol>
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		<p>that, machines are being used for loading and excavation purposes.</p> <p>7. The sand particles spreaded by the road side leading from Mahammadnagar Patna Chhak to NH-60, which indicates spillages of sand occurred during transportation.</p>
9.	Conclusion:	On above facts & observation, appropriate action may be initiated against the alleged units.

7. The Tribunal by its order dated 21.01.2021 constituted a four Member Joint Committee comprising of following Members;

- (i) Central Pollution Control Board (CPCB);
- (ii) State Pollution Control Board (SPCB);
- (iii) State Level Environment Impact Assessment Authority (SEIAA); and
- (iv) District Magistrate, Balasore, to look into the allegations made in the application and furnish a report.

8. The Joint Verification Team submitted its report of an inspection carried out on 19.02.2021. The issues and present status as noted by the Joint Verification Team read as under:-

<b>"Sl. No.</b>	<b>Issues</b>	<b>Present Status</b>
1	That one Sri Trilochan Das, S/o-Late Bhuban Chandra Das, residing At-PO-Mahammad Nagar Patna, PS- Jaleswar, Dist-Balasore has been granted Quarry Lease within Mahammad Nagar Patna (Kha), (Gha) sand bed over	Agreed

	<p>an area of 13.0 acres (5.261 ha) and another sairat source is over an lease area of 13.00 acres (5.261ha) in village - Mahammad Nagar Patna, Jaleswar Tahasil, Dist- Balasore for mining and from the area as mentioned above.</p>	
2	<p>That further one Sri Prabir Kumar Pradhan, S/o- Gyanendra Pradhan, residing at- Deuli Panchughanta, PO/PS- Jaleswar, Dist- Balasore, has also been granted Quarry lease within Mahammad Nagar Patna (Ka), (Ga) sand bed over an area of 15.00 acres (6.070ha) and another sairat source is over an area of 14.00 acres (5.665ha) in village- Mahammad Nagar Patna, Jaleswara Tahasil, Dist - Balasore for mining and from the area as mentioned above</p>	Agreed
3	<p>That day by day, the lives of the local people is greatly affected and endangered due to illegal deep sand</p>	<p>Presently the mining activity has stopped and no mining activity was going on.</p>

	<p><i>lifting from water level with the help of 10 Proclaim Machines and other modern machinery throughout the day and night. The water flowing sand (during transportation), which is being lifted from the river is making the condition of the roads even worse.</i></p>	
4	<p><i>That apart from air pollution the plying trucks are creating rise pollution due to which the villagers are suffering from the hearing problems, hypertension, and irritation etc.</i></p>	<p><i>Since no mining activity was going on. No Assessment could be made in this regard.</i></p>
5	<p><i>That, as sand lifting from the river bed is going throughout the day (24hrs) day, the heavy trucks (both empty and loaded) are also plying 24 hrs thereby creating unbearable sound as a result of which the people of the adjacent areas are having sleepless nights.</i></p>	<p><i>As above.</i></p>
6	<p><i>That illegal and unregulated lifting of sand violating the lifting capacity of the point is gradually going to the path of the river</i></p>	<p><i>As above.</i></p>

	<p><i>thereby damaging river bed along with the surrounding villages.</i></p>	
7	<p><i>That on 07/06/2019 the Regional office of the State Pollution Control Board Odisha, Balasore visited the site and conducted an Enquiry on Public Complaint Alleged Against M/S Mahammad Nagar Patna Ka, Kha, Ga, Gha sand quarry, at/ PO- Mahammad Nagar Patna, PS- Jeleswar Balasore in case of the enquiry it was as contend that:-</i></p> <ul style="list-style-type: none"><li><i>i. During the day of enquiry, the excavation of sand was not going on</i></li><li><i>ii. The excavation of sand has been done below the water level of the river sand bed and in and round the lease hold area by all the lessee.</i></li><li><i>iii. The sand bund has been constructed partly to divert the flow of river stream and excavation of sand.</i></li></ul>	<p><i>Presently no sand mining was going on. The inspection report by S.P.C.B. dated 11.02.2020 is enclosed as Annexure II)</i></p>

	<p>iv. No excavation of sand near the river bank has been done and maintained some distance.</p> <p>v. The approach road leading from sand sairat source 'Gha' to Jaleswar road used for transportation purposes has pot &amp; holes and spread with sands</p> <p>vi. The chain mark of wheel of proclaim machine was found to be inside the sand quarry area and assured that, machines are being used for loading and excavation purposes.</p> <p>vii. The sand particulars spread by the road side leading from Mahammad Nagarpatna Chhak to NH 60, which indicates spillages of sand, occurred during transportation.</p>	
8	<p>That the lessee are using their muscle power by deploying antisocial and</p>	<p>No sand mining was going on as the lease period has expired.</p>

	<p><i>political leaders to continue their illegal sand mining a duty by suppressing the voice of intellectuals and general public of Mahammad Nagar Patna village.</i></p>	
9	<p><i>That due to this unnatural change of water flow in the river, all the agricultural lands, orchards hutments, houses and buildings along the river (or even whole village) way get destroyed in big flood in rainy season. In the past also the same types of devastation have been faced by the villagers. Now this excessive sand extraction surely escalates the situation and likely to invite a big catastrophe.</i></p>	<p><i>It could not be assessed now.</i></p>
10 (i)	<p><i>Both the lessees are also illegally lifting sand without any adherence to the Mining plan as has been provided to them.</i></p>	<p><i>1). Though actual assessment was not possible as no mining was going on during field visit but it has been observed that there was no proper demarcation of river bank, lease hold area using fixed pillar as per rule. However the Tahasildar, Jaleswar claimed that there were</i></p>

fixed pillars & proper demarcation points during the lease period. He further added that such pillars may have been removed by the lessee or other villagers after the lease period got over.

2). As per the information of the Mining Officer, Baripada Circle, Baripada vide Letter No. 760/Mines dated 30.03.2019, it can be stated that the project proponent has executed excess sand excavation from **Kha, Ga, Gha** river sand bed (already copy submitted).

3). In this regard, a letter was issued to Sri Trilochan Das (lessee) by Tahasildar, Jaleswar vide Letter No. 581 on dated 17.02.2021 for collection of an amount of Rs.6,92,810/- for excess lifting of sand from river sand bed '**Kha**' but it is not yet been collected (Copy attached).

4). In this regard, a letter was issued to Sri Prabir

		<p>Kumar Pradhan (lessee) by Tahasildar, Jaleswar vide Letter No.582 on dated 17.02.2021 for collection of an amount of Rs.6,67,565/- for excess lifting of river sand bed 'Ka' but it is also yet be collected (copy attached).</p>
10 (ii)	<p>The sand mining plan has been completely violated by the lessees by usage of Machines and Mechanized tools as a result of which the embankment of the river is being damaged there by causing a huge loss to flora and fauna of the village area</p>	<p>1. During the inspection, it was observed that no sand mining was going on as the lease period had expired.</p> <p>2. The Tahasildar, Jaleswar has informed vide Letter No. 666 on dated 23.02.2021 that 02 nos. of JCB have been seized and of Rs.2,00,000/- have been imposed for mechanical mining on dated 20.11.2020.</p> <p>Besides that another 53 nos. of vehicles seized from Mahammad Nagar Patna for illegal sand mining and of</p>

		Rs.9,110/- have been realized as royalty and Rs.9,48,835/- for penalty during the period 01.04.2020 to 31.12.2020.
11	The sand mining operated without valid EC.	The Tahasildar, Jaleswar has mentioned that the date of execution & conclusion are as follows:

Sl. No.	Name of Sand bed (Mahammadnagarpatna)	Date of lease execution	Date of conclusion of lease period
1	"Ka"	07.12.2015	17.12.2020
	"Kha"	02.01.2016	01.01.2021
	"Ga"	17.12.2015	17.12.2020
	"Gha"	26.11.2015	25.11.2020

### 3.0 Over all Observations

The committee members observed the following at the time of inspection:

- i. No mining activity was going on and there were no machines found in the mine lease area.
- ii. The free flow of the river water has not been changed as observed
- iii. The concrete pillars marking for the boundary of lease hold area those were claimed to be there during the lease period were not found at the time of joint verification.
- iv. The line of river bank, the river bed and the lease area could not be observed separately due to lack of concrete pillars around the lease area. It was also observed that a temporary kutchra road was constructed over a small portion of the river embankment at

*Mahammad Nagar Patna-"Kha" for transportation of sand from the source.*

- v. *It has been observed that huge sand stock piling was done at different private land of the nearby quarry area and the details are provided by the Tahasildar, Jaleswar (copy attached). The Tahasildar stated that he has issued demand notices in all such cases and already Rs.1,63,330/- have been collected by him as Royalty & Penalty and he assured that remaining amount would be collected soon.*
- vi. *The detailed inspection report submitted by State Pollution Control Board on dated 11.02.2020 is enclosed as Annexure II.*

#### **4.0 Recommendations**

1. *In view of the above observations since the existing lease for the sand mining has already expired and new lease is to be granted the Committee recommends that the authorities concerned with the grant of lease for sand mining in the area must ensure that the new sand mining guide lines (Enforcement & Monitoring Guidelines for Sand Mining by Ministry of Environment, Forest and Climate change. January, 2020) are strictly followed while granting the lease to a lease holder as well as before, during and after the execution of the sand mining.*

2. *The fine amount imposed for excess sand mining and stock piling shall be collected from previous lessee and others as has been stated by the Tahasildar."*

9. *The Respondent No.11, Central Pollution Control Board also filed an affidavit stating that excessive mining has been noticed in the report of the Mining Officer, Baripada dated 29.03.2019 & 08.01.2021 but mining beyond the leaschold area is yet to be assessed by the Mining Officer.*

10. The SEIAA has also filed an affidavit bringing on record a Joint Verification Report of an Inspection carried out on 25.06.2021. The overall observations of the Inspection Team read as under: -

**“3.0 Over all observation**

*The committee members observed the following at the time of inspection:*

- i. *The Subernrekha river is flowing with full of flood water. No mining activity was going on, lease period has expired as mentioned in the above table, and there was no machine found in the mine lease area.*
- ii. *Free flow of the river water within the river bank has been observed.*
- iii. *There is a pillar marking on the river embankment to demarcate in the lease area.*
- iv. *The lessees have operated the sand bed with valid EC. After obtaining EC the Consent to Operate (CTO) was issued by Regional Office, SPCB, Balasore on 21.10.2016 and it was valid upto **31.03.2020**, then the Chairman, SPCB, BBSR, Odisha has extended the CTO validity vide their letter no.4029 dtd. 31.03.2020 for the period 31.03.2020 to 30.06.2020 during COVID-19 period. Later the validity of CTO again renewed for the period 13.07.2020 to 18.12.2020 (for Mahamadnagar Patna (Ka) sand Bed), 13.07.2020 to 03.01.2021 (for sand bed Kha), 13.07.2020 to 18.12.2020 (for sand bed Ga) and 13.07.2020 to 25.11.2020 (for sand bed Gha). The RO, SPCB, Balasore during his visit to the quarry site noticed violation of CTO condition and hence issued cancellation of consent to operate from 28.05.2020 till further renewal from 13.07.2020. So, it reveals that the above sources were without CTO for few days from **28.05.2020 to 12.07.2020**.*

It is pertinent to mention here that quarry operation is not possible during monsoon period due to heavy flow of water.

- v. As per the report of Mining Officer, Baripada the excess mining was done and an amount of **Rs.1,13,56,884/-** has been collected from the lessees.
- vi. It has been observed that huge sand stacking has been made near quarry area, for which an amount of Rs.19,98,830/- has been imposed by the Tahasildar, Jaleswar out of which Rs.8,68,230/- has been collected. Certificate cases under OPDR Act have been initiated for realization of rest amount of Rs.11,30,600/-.
- vii. The lessees have operated the quarry with violating mining plan/EC & CTO conditions for which the Mining Officer, Baripada has quantified the excess production for which fine and penalties have been collected by the Tahasildar, Jaleswar and the SPCB, has cancelled the CTO from 28.05.2020 to further renewal from 13.07.2020.
- viii. The Excess mining was done by the lessees and the amount realized from the lessees and the committee quantified the amount for excess production, are as follows:

Block	Permitted quantity	Total Extraction	Excess Extraction	Market value of sand Per Cum.	Market value of illegally mined material	Risk Factor (RE)	Discount rate	1 <sup>st</sup> year	2 <sup>nd</sup> year	3 <sup>rd</sup> year	4 <sup>th</sup> year	5 <sup>th</sup> year	Present value	Compensation or N.P.V. (P.V.O)
K a	292 5	5183	2258	140	316120	0.5	0.07	147719. 63	138055. 73	129024. 04	120583. 22	11269. 4.60	64807. 7.21	331957. 21
K H a	114 90	1344 0	1950	140	273000	0.5	0.07	127570. 09	119224. 39	111424. 66	104135. 20	97322. 61	55967. 6.95	286676. 95
G a	No excess production was done as informed by Tahasildar & Mining Officer.													
G h a	No excess production was done as informed by Tahasildar & Mining Officer.													

**The quarry wise detail report inspected on dtd. 29.03.2019 by the Mining Officer, Baripada and others against M.N Patna sand sources.**

Ka	520	4550	0	140	0	0.5	0.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Kha	17970	30440	12470	140	1745800	0.5	0.07	815794.39	762424.67	712546.42	665931.23	622365.64	3579062.34	1833262.34	
Ga	4800	33600	28800	140	4032000	0.5	0.07	1884112.15	1760852.48	1645656.52	153799675	1437380.14	8265998.03	4233997.03	
Gha	6000	15690	9690	140	1356600	0.5	0.07	633925.23	592453.49	553694.85	517471.82	483618.53	2781163.92	1424563.92	
														8110458.45	

Based on the findings from the visits of the Joint Inspection Committee and on perusal of reports of Tahasildar, Jaleswar, Mining Officer, Baripada, RO, SPCB, Balasore, it is observed that excess mining is done which has been quantified in the above table.

Now the amount calculated on polluters pay principle for excess mining comes to Rs.81,10,458.45/- (Rupees eighty one lakh ten thousand four hundred fifty eight and forty five paise) only, which shall be collected from the lessees of 4 sand sairat sources as given below:

Name of the source	Amount to be realized
Ka	Rs.331957.21
Kha	Rs.2119939.29
Ga	Rs.4233998.03
Gha	Rs.1424563.92
<b>Total</b>	<b>Rs.8110458.45</b>

The new sand mining guidelines of Sustainable sand Mining Management Guidelines-2016 & Environment and Monitoring Guidelines for sand Mining-2020 shall strictly be adhered to in case of any further sand mining activities."

11. The Respondent No.12 in his affidavit dated 11.01.2022 has admitted that there was excessive mining in 2021 to the extent of 2258 Cum in sand plot 'Ka' for which fine was computed at

Rs.6,67,565/- (Rupees Six lakhs sixty seven thousand five hundred sixty five only) and to the extent of 28800 Cum in 2018-2019 in sand plot 'Ga' for which fine was computed at Rs.52,04,288/- (Rupees Fifty two lakhs four thousand two hundred eighty eight only) and submits that these figures submitted by him have been accepted by the Committee and it is also stated that he has paid Rs.6,67,565/- (Rupees Six lakhs sixty seven thousand five hundred sixty five only) as fine for plot 'Ka' and Rs.52,04,288/- (Rupees Fifty two lakhs four thousand two hundred eighty eight only) as fine for plot 'Ga'.

12. Respondent No.13 in his affidavit has stated that 12,470 Cum excess sand mining was done by him in 2018-19 on which a fine of Rs.29,08,484/- (Rupees Twenty-nine lakhs eight thousand four hundred eighty-four only) has been imposed and 1950 Cum of excess sand has been mined for the year 2020-21 for which fine of Rs.6,92,810/- (Rupees Six lakhs ninety-two thousand eight hundred ten only) has been imposed. Thus a total fine of Rs.36,01,294/- (Rupees Thirty six lakhs one thousand two hundred ninety four only) for sand plot 'Kha' has been imposed and has been paid.

13. So far as sand plot 'Gha' is concerned, it is admitted that 9690 Cum of sand has been mined in 2018-19 for which a fine of Rs.18,83,735/- (Rupees Eighteen lakhs eighty-three thousand seven hundred thirty-five only) has been imposed which has also been paid. It is also stated that for the excessive sand mined for

2018-19, the said respondents had already paid Rs.18,83,735/- (Rupees Eighteen lakhs eighty three lakhs seven hundred thirty five only) towards fine.

14. We find that the amount which has been computed and paid by the Respondent Nos.12 and 13 for excess sand mined is only the fine/penalty and there is no computation of Environmental Compensation or computation of cost of restitution/restoration of the Environment.

15. The Joint Verification Team has noted that as per the Report of the Mining Officer, Baripada the excess mining was done for which sum of Rs.1,13,56,884/- (Rupees One crore thirteen lakhs fifty six thousand eight hundred eighty four only) has been collected from the Respondent Nos.12 and 13. It is also observed that huge sand stacking has been made near the quarry area for which an amount of Rs.19,98,830/- (Rupees Nineteen lakhs ninety eight thousand eight hundred thirty only) has been imposed by the Tahasildar, Jaleswar, out of which a sum of Rs.8,68,230/- (Rupees Eight lakhs sixty eight thousand two hundred thirty only) has been collected and an amount of Rs.11,30,600/- (Rupees Eleven lakhs thirty thousand six hundred only) remains to be still realized. The computation chart has been filed with the Report itself and which has already been reproduced hereinabove, which shows that not only the excess sand has been quarried from all the four sand quarries 'Ka' 'Kha' 'Ga' 'Gha'; 'Ka' and 'Gha' by Respondent No.12

and 'Kha' and 'Gha' by Respondent No.13, the area has also been degraded on account of excess sand mining.

16. The total amount which the Respondent Nos. 12 and 13 are required to pay on the basis of Polluters Pay Principle for the excess mining, had been computed at Rs.81,10,458.45/-(Rupees Eighty One lakhs ten thousand four hundred fifty eight and forty five paisa only) as will be demonstrated from the chart given hereinbelow which is also part of the Report of the Joint Verification Team:-

<i>"Name of the source</i>	<i>Amount to be realized</i>
<i>Ka</i>	<i>Rs.331957.21</i>
<i>Kha</i>	<i>Rs.2119939.29</i>
<i>Ga</i>	<i>Rs.4233998.03</i>
<i>Gha</i>	<i>Rs.1424563.92</i>
<i>Total</i>	<i>Rs.8110458.45</i>

17. Since, the amount of Rs.81,10,458.45 (Rupees Eighty-one lakhs ten thousand four hundred fifty-eight and forty-five paisa only) is yet to be realized from the Respondent Nos. 12 and 13, we determine the interim compensation to be paid by the Respondent Nos.12 & 13 at Rs.50,00,000/- (Rupees Fifty lakh only) each, to be deposited with the Odisha State Pollution Control Board within one-month subject to final determination of the Environmental Compensation by the Competent Authority.

18. With the above observations, the Original Application No.99/2020/EZ is disposed of.

19. In view of the above, the I.A. No. 102/2020/EZ is also disposed of.

20. There shall be no order as to costs.

.....  
**B. AMIT STHALEKAR, JM**

.....  
**SAIBAL DASGUPTA, EM**

**Kolkata,  
May 10, 2022,  
Original Application No.99/2020/EZ  
(I.A. No.102/2020/EZ)  
MN**

After verification of DLC list the details status report of sairat sources under Jaleswar Tahasil  
are given below ANNEXURE - 2

S. No	Name of the source	Khata, Plot, area, Mouza	C.S. Khata No.	C.S. Plot No.	DLC Status
1	2	3	4	5	6
1	Mahammadnagarpatana Sand Source(Ka)	Mouza-M.N Patna, Khata No- 422 Plot No- 2 Ac15.00	243	1	Included in DLC
2	Mahammadnagarpatana Sand Source(Kha)	Mouza-M.N Patna, Khata No- 422 Plot No- 2 Ac11.50	243	1	Included in DLC
3	Mahammadnagarpatana Sand Source(Ga)	Mouza-M.N Patna, Khata No- 422 Plot No- 2 Ac.11.50	243	1	Included in DLC
4	Mahammadnagarpatana Sand Source(Gha)	Mouza-M.N Patna, Khata No-422 Plot No-2, Ac.13.00	243	1	Included in DLC
5	Chalanti Sand Source	Mouza-Chalanti, Khata No-384 Plot No-738 Ac.14.00	201	869	Not included in DLC
6	Kantapal Sand Source	Mouza-Kantapal, Khata No-483 Plot No-1662 Ac.20.00	188	890	Not included in DLC
7	Sikharpur Sand source	Mouza-Sikharpur, Khata No- 496 Plot No- 1910, 1900, Ac.9.00, Ac.3.00	36	1189	Not included in DLC
8	River Block Sand Source (Ka)	Mouza-River Block, Khata No- 175 Plot No- 01, Ac14.00	156	823	Not included in DLC
9	River Block Sand Source(Kha)	Mouza-River Block, Khata No- 175 Plot No- 1 Ac.13.00	156	823	Not included in DLC
10	Balikbad Sand Source	Mouza-Balikbadk, Khata No- 399 Plot No- 49 Ac.14.85	112	40	Not included in DLC
11	Praharajpur Sand Source (Ka)	Mouza-Praharajpur, Khata No- 466 Plot No- 1923, Ac13.00	204	1341	Not included in DLC
12	Gobarghata Sand Source nearest to Dakhinapraharajpur	Mouza- Gobarghata, Khata No. 1414, Plot No. 3236, Area Ac17.50, Kisam-Nadi	482	3227	Not included in DLC
13	Makrampur sand source	Mouza- Makrampur, Khata No. 01, Plot No. 06, Area Ac15.00, Kisam- Nadi	1	1,2,3	Not included in DLC
14	Sekh Sarai Sand Source(Kha)	Mouza-Sekh Sarai, Khata No-142 Plot No-2, Ac.15.00	74	1	Not included in DLC
15	Rayaramchandrapur Sand Source	Mouza-R.R pur, Khata No-1070 Plot No-2824, Ac.20.38	1663	2728	plot No. 2728 included in DLC
16	Sekh Sarai Sand Source(Ka)	Mouza-Sekh Sarai, Khata No-142 Plot No-02 Ac.14.00	74	1	Not included in DLC
17	Mankidia Sand Source(Ka)	Mouza- Mankidia, Khata No. 818, Plot No. 01, Area Ac20.00, Kisam- Nadi	2/20	1	Not included in DLC
18	Bilaspur Sand Source	Mouza-Bilaspur, Khata No- 53 Plot No- 120, Ac.80.20	15/1	74,97,96	Not included in DLC
19	Praharajpur(Kha) Sand Source	Mouza-Praharajpur, Khata No- 466 Plot No- 1923, Ac.15.00	204	1341	Not included in DLC
20	Dakhinapraharajpur Sand Source(Cha)	Mouza- D.P. Pur, Khata No. 1103, Plot No. 4823, Area Ac15.90, Kisam-Nadi, Ac.15.90	255	2651	plot No. 2651 included in DLC

21	Mankidia Sand Source(Kha)	Mouza- Mankidia, Khata No. 818, Plot No. 1677, Area Ac40.00, Klsam- Nadi	<del>xxx</del> 2/3	55 1000	Not included in DLC
22	Mankidia Sand Source(Ga)	Mouza- Mankidia, Khata No. 818, Plot No. 1677, Area Ac35.00, Klsam- Nadi	2/3	1000	Not included in DLC
23	Rajnagar Sand Source	Mouza-Rajnagar, Khata No- 377 Plot No- 1295/1300 Ac.13.55	348	377	Not included in DLC
24	Dihabelbaria Sand Source	Mouza- Dihabelbaria, Khata No. 107, Plot No. 266, Plot No. 267 Area Ac2.55, Ac0.46 Klsam- Nadi	32	160,161,162	Not included in DLC
25	Gobardhanpur Sand Source	Mouza- Gobardhanpur, Khata No. 358, Plot No. 1094, Area Ac12.00, Klsam- Nadi	156	532,533	Not included in DLC
26	Chandibasti Sand Source	Mouza- Chormara, Khata No. 692, Plot No. 182, Area Ac10.00, Klsam- Nadi	286	101	Not included in DLC
27	Baliapal Sand Source	Mouza- Baliapal, Khata No. 578, Plot No. 2949, Area Ac12.00, Klsam- Nadi	376	1601	Not included in DLC
28	Baradiha Murrom Source	Khata No. 266 Plot No. 1608total area Ac.1. 96dec	84	658	Not included in DLC
29	Baradiha Murrom Source	Khata No. 495 Plot No. 1081,1093 & 1100total area Ac.2.47dec	12,	531, 532, 533, 534, 515, 514	Not included in DLC
30	M/s Sathi Bricks.	Khata No. 420/73 Plot No. 295,358/1623 total area Ac. 1.04dec			Not included in DLC
31	M/s Seeta Bricks.	Khata No. 63 Plot No. 269,266 total area Ac. 1.58dec			Not included in DLC

Memo No. 201

Date. 13/01/23

Copy submitted to the Sub-Collector, Balasore for favour of kind information and necessary action.

  
Tahasildar, Jaleswar

**02<sup>nd</sup> November 2024****Mahammad Nagar Patna, Jaleswar.****To**

1. **The Collector -cum- Chairman, Monitoring Committee,  
Under Environment Protection Act., Balasore, Odisha, Pin-  
756001, Email: [dm-balasore@nic.in](mailto:dm-balasore@nic.in)**
2. **The Deputy Director of Mines, Bhadrak cicle Bhadrak,  
Email: [ddminesbhadrak@gmail.com](mailto:ddminesbhadrak@gmail.com)**
3. **The Mining Officer, Balasore, Kuruda, Balasore.756056,  
Email: [miningofficerbalasore@gmail.com](mailto:miningofficerbalasore@gmail.com)**
4. **The Sub Collector, Balasore Odisha, 756001,  
Email: [subcol.bala-od@nic.in](mailto:subcol.bala-od@nic.in)**
5. **The Tahasildar, Jaleswar, Balasore, 756032,  
Email: [tah.jale-od@nic.in](mailto:tah.jale-od@nic.in)**
6. **The Superintendent of Police, Balasore, 756001.  
Email: [spbls.orpol@nic.in](mailto:spbls.orpol@nic.in)**
7. **The Inspector General of Police, Eastern Range, Balasore,  
756001, Email: [diger.orpol@nic.in](mailto:diger.orpol@nic.in)**
8. **The Divisional Forest Office, Balasore, Kuruda, 756056,  
Email: [dfo.balasorewl@odisha.gov.in](mailto:dfo.balasorewl@odisha.gov.in)**
9. **The Regional Office of the State Pollution Control Board, Odisha,  
Balasore, Email: [rospcb.balasore@ospcbboard.org](mailto:rospcb.balasore@ospcbboard.org)**
10. **The Directorate of Minor Minerals Government Of Odisha Steel &  
Mines Department, BBSR, Email: [dirmms-rev@gov.in](mailto:dirmms-rev@gov.in)**
11. **The Chief Secretary of Odisha Government, Bhubaneswar,  
Email: [csori@nic.in](mailto:csori@nic.in)**
12. **The Additional Chief Secretary to the Government of Odisha,  
Bhubaneswar, Email: [dsmsec.or@nic.in](mailto:dsmsec.or@nic.in)**

13. The Member Secretary, Odisha State Pollution Control Board, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)
14. The Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha5RF-2/1, Acharya Vihar, Unit – IX, Bhubaneswar, Odisha 751022, [seiaaorissa@gmail.com](mailto:seiaaorissa@gmail.com)
15. The Revenue and Disaster management Department ( R&DM), Odisha, BBSR, Email: [revsec.od@nic.in](mailto:revsec.od@nic.in)
16. The RDC, Cuttack, Email: [rdctc@nic.in](mailto:rdctc@nic.in)
17. The MoEF&CC, Regional office, Odisha, Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
18. The Forest, Environment and climate change department, Govt. of Odisha, BBSR, Email: [fesec.or@nic.in](mailto:fesec.or@nic.in)

**Sub: -** 1. Complain against the illegal sand mining in Subarnarekha River near Mahammad Nagar Patna and Chalanti Village under Jaleswar Tahasil.

2. Prayer for taking immediate action against the sand mafias for damaging the environment as well as causing harm to the Natural Resources Creating threat to the local inhabitants.

3. Demand for Seizure of Illegal Sand Stocking and confiscate the Transporting Vehicle (without Y form) and Machinery equipment engaged in Mahammad Nagar Patna and Chalanti Village.

**Respected Sir/ Madam,**

I, Kali Charan Chand, S/o- Maheswear Chand, aged about- 27 years of the village Mahammad Nagar Patna under Jaleswar Tahasil, District of Balasore, State Odisha would like to state the following few lines:

That Subarnarekha River is considered as lifeline of the local area not just because contribution towards agriculture but because the rich tradition and geographical importance. Basically, Subarnarekha is known as Subarnarekha used because from the ancient times there used to be gold Strick near the river bank of Subarnarekha.

Having such important and helpful perineal water source it is the duty of the district administration to protect the same for the sake of the environment as well as the interest of the local inhabitants. It is found that sand mafias with the help of some local vested interested persons have started from illegal in stream sand mining by using heavy machineries (by mechanical methods) and through water boats (swamp machines) from the inept of the riverbed and started taking the sand for illegal gain. It would be clarified that under the Mining Law and the guidelines of sand mining, sand mining is only permissible through manual method, but here is a case where the said company is doing the mechanical mining using machines which is not permissible by law in any manner whatsoever.

It is to submit for the appreciation of your good office that there is no environmental clearance and no safety measures have been obtained by the sand mafias and the mean time several months have passed for which the environment is mostly affected. That the sand mining and the excavation of the sand is being done in the close vicinity of the M.N.Patna Village and also pillar of the Subarnarekha bridge Chalanti side which is most likely to damage the bridge and if that happens then there will be huge damage towards the

bridge which can never be compensated whatsoever. Because of the continuous mechanical excavation through machineries, admittedly the water level has come down and also the direction of flow of water has also changed which is not just dangerous to environment but also has huge impact on the nearest nadibandha. This is causing depletion in the river bed causing huge destruction to the aquatic ecosystem. If the directions of perennial water source of Subarnarekha are not protected then it will affect the life and livelihood of the local inhabitants by creating flood and damaging the nadibandha or which the district administration shall be held responsible. Such action of the sand mafias is sole reason of the water pollution in the local inhabitants.

That recently Sand has been illegally stocked in a different place at Mahammad Nagar Patna village having quantity of around 50,000 Cubic metres of Sand and a huge loss to the state exchequer apart from inconvenience to the villages because of dust pollution and roads are being blocked by the sand stocked.

That the road does not have carrying capacity to sustain the loads of Tippers and Hiwas with sand load of more than 15cm to 20cm of vehicles running on the road also has completely damaged it. As such the road is not meant for transportation of sand loaded vehicles.

It is most important to mention here that Hon'ble National Green Tribunal, EZ rusticated the sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore. But now illegal sand mining done continuously in the Balasore District of Mahammad Nagar Patna and Chalanti Village under Jaleswar Tahasil, the district administration is in deep slumber as resulted of which the mental peace of the local inhabitants has been devastated. The actions of the sand mafias and the local vested interested persons have created havoc in the minds of the local inhabitants.

It is further brought to your knowledge that That as per Minister of Environment, Forest and Clement Change January 2020 issued **Enforcement & Monitoring Guidelines for Sand mining** para 9.6 Action against illegal excavation and transport:

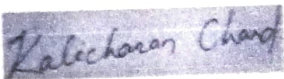
1. That action should be taken under all legal option available simultaneously. Thus, after identifying the case of illegal excavation, storage and/or transport of minerals (including sand), fine should ne lived as per the land revenue laws/code(s) of the state. In addition, FIR should be lodged in the police station under relevant sections of law including sec 379 IPC. In addition, action under the Motor vehicle Act,1989 and relevant rules should initiate to cancel/suspend the driving license of the driver and permit of the vehicle. Further, action should be initiated under provisions in the Income Tax Act,1961 for unaccounted income and under the Central Goods and Services Act,2017 for non- payment of GST. (Earlier this was done under the state act per taking to Value Added Tax/Sales Tax). Habitual offenders should also be taken up under local state laws for externment and/or preventive action. It is clarified that as per law, it is possible to take all action under various laws simultaneously for one offence. What is prohibited in law is an action under the same law for the same act more than once.

Therefore, it is solemn duty of the District Administration not just to protect the environment and the water level but also to take care of the lives and livelihood of the local inhabitants and their property.

In view of the above, your good office is humbly requested to stop the illegal sand mining and take action against the illegal conducts of the wrongdoer by imposing compensation and penalty of the sand mafias and the local vested

interested person in interest of justice and further your good office may kindly direct for conduct enquiry and issue an order for immediately confiscate the vehicles, machines and sand stock and suspend/cancel the driving license of the driver and permit of the vehicle in addition to the Criminal Proceeding against the driver and vehicles owners for which I shall be forever grateful to you.

Sincerely,



**Kali Charan Chand.**

AT/PO- Mahammad Nagar Patna,

PS- Jaleswar, DIST- Balasore, 756086, Odisha.

[N: B: - Illegal sand mining G.P.S. Photo Copy Attached here with]

— xxxx —

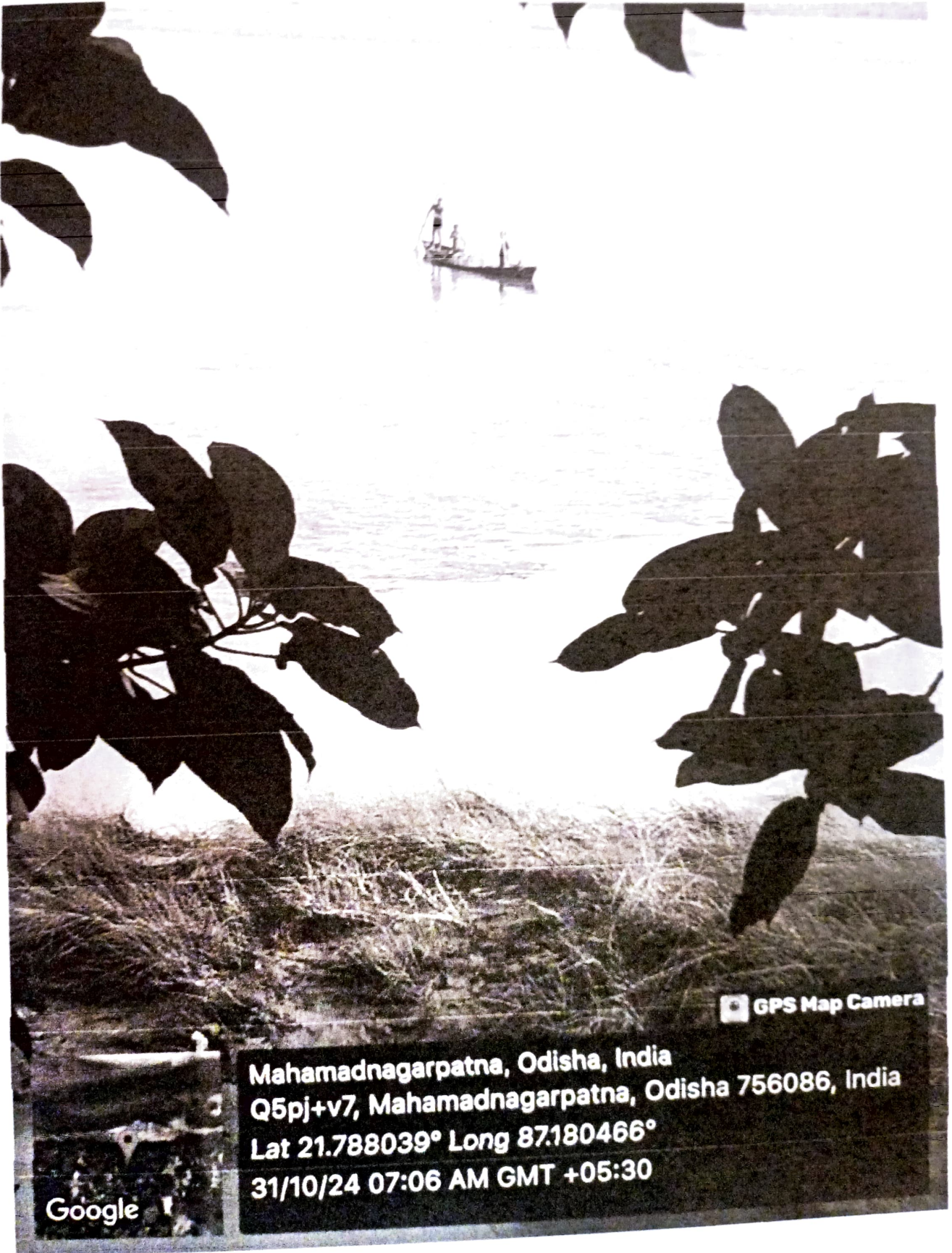


GPS Map Camera

Mahamadnagarpatna, Odisha, India  
Q5pj+v7, Mahamadnagarpatna, Odisha 756086, India  
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22/10/24 10:14 AM GMT +05:30

Google

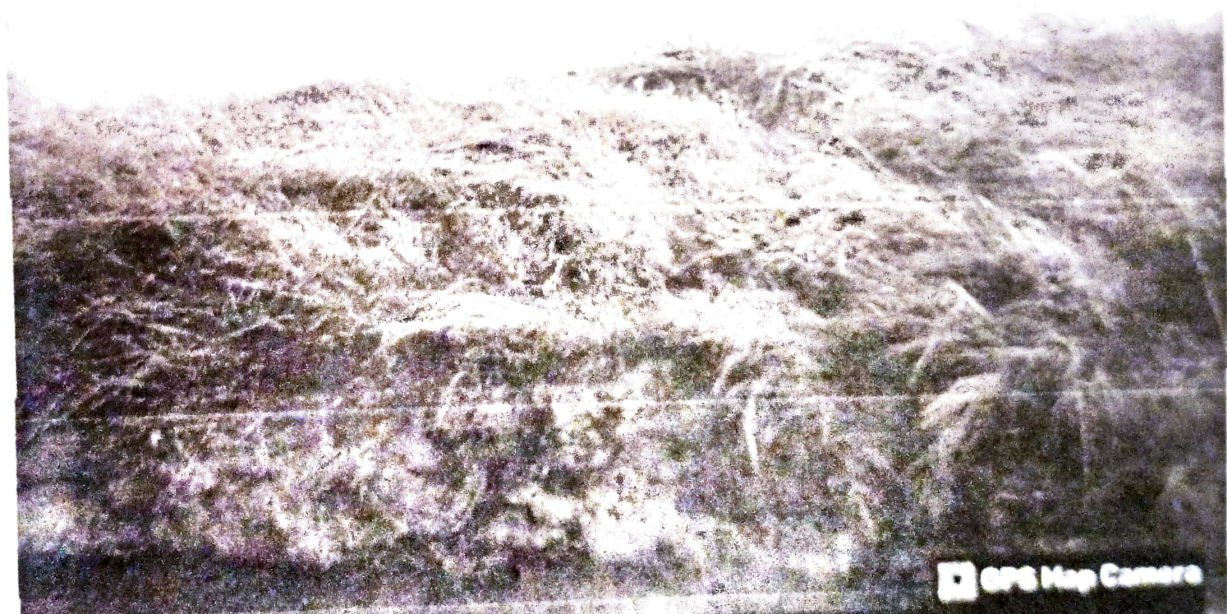
xxxx



GPS Map Camera

Mahamadnagarpatna, Odisha, India  
Q5pj+v7, Mahamadnagarpatna, Odisha 756086, India  
Lat 21.788039° Long 87.180466°  
31/10/24 07:06 AM GMT +05:30

Google



GPS Map Camera

Mahamadnagarpatna, Odisha, India  
Q5pj+v7, Mahamadnagarpatna, Odisha 756086, India  
Lat 21.788042° Long 87.180459°  
31/10/24 07:02 AM GMT +05:30



Google

To

The Collector -cum DM Balasore District Balasore.

**Sub:** - Requesting for inquiry of the illegal sand mining in Subarnarekha River (DLC) land near Mahammad Nagar Patna Village & Sekhasarai "KA" Sand quarry (near Belopal Mouza) under Jaleswar Tahasil & prayer for taking immediate action against the sand mafias to impose environment compensation, penalty for damaging the environment, river embarkment as well as causing harm to the Natural Resources Creating threat to the local inhabitants.

**Respected Sir,**

I, Kali Charan Chand, S/o- Maheswear Chand, aged about- 27 years of the village Mahammad Nagar Patna under Jaleswar Tahasil, District of Balasore, State Odisha would like to state the following few lines:

That Subarnarekha River is considered as lifeline of the local area not just because contribution towards agriculture but because the rich tradition and geographical importance. Basically, Subarnarekha is known as Subarnarekha used because from the ancient times there used to be gold Strick near the river bank of Subarnarekha.

Having such important and helpful perineal water source it is the duty of the district administration to protect the same for the sake of the environment as well as the interest of the local inhabitants. It is found that sand mafias with the help of some local vested interested persons have started from illegal sand mining in DLC land bearing Mouza- Mahammad Nagar Patna, Khata No- 422, Plot No- 02, earlier C.S Khata No- 243, Plot No- 01 and Sekhasarai "KA" Sand source in Mouza- Sekhasarai, Khata No- 142, Plot No- 02 (near Belopal Mouza), they also started in stream sand mining by using heavy machineries (by mechanical methods) and through water boats (swamp machines) from the inept of the riverbed and started taking the sand for illegal gain. It would be clarified that under the Mining Law and the guidelines of sand mining, sand mining is only permissible through manual method, but here is a case where the sand mafias are doing the mechanical mining using machines which is not permissible by law in any manner whatsoever.

24/12/24  
Central Recieved  
General Misc  
Collectorate, Balasore

Kali Charan Chand.

It is to submit for the appreciation of your good office that there is no environmental clearance and no safety measures have been obtained by the sand mafias and the mean time several months have passed for which the environment is mostly affected. That the sand mining and the excavation of the sand is being done in the close vicinity of the M.N.Patna Village and Sekhasarai KA sand source (Belopal Mouza), which is most likely to damage the river embankment. Because of the continuous mechanical excavation through machineries, admittedly the water level has come down and also the direction of flow of water has also changed which is not just dangerous to environment but also has huge impact on the nearest nadibandha. This is causing depletion in the river bed causing huge destruction to the aquatic ecosystem. If the directions of perennial water source of Subarnarekha are not protected then it will affect the life and livelihood of the local inhabitants by creating flood and damaging the river embankment or which the district administration shall be held responsible. Such action of the sand mafias is sole reason of the water pollution in the local inhabitants.

That more than 3 months Sand has been illegally mining, transporting, stocked every day in a different place at Mahammad Nagar Patna village having quantity of around 200,000 Cubic metres of Sand and a huge loss to the state exchequer apart from inconvenience to the villages because of dust pollution and roads are being blocked by the sand stocked.

That sand mafias create Privat / own road from Old OT Road to Subarnarekha River bed. They using 4 excavators and 30nos of tractors for illegal sand mining and transporting outside of state. Every day at late night they do illegally activity started for the reason we could not sleep properly.

It is most important to mention here that recently the Hon'ble National Green Tribunal, EZ rusticated the sand mining can be carried out in the stretch of the Subarnarekha River passing through the District Balasore. But now illegal sand mining done continuously in the Balasore District of Jaleswar Tahasil the district administration is in deep slumber as resulted of which the mental peace of the local inhabitants has been devastated. The actions of the sand mafias and the local vested interested persons have created havoc in the minds of the local inhabitants.

That I have field complaints continuously regarding against the illegal sand mining in Subarnarekha River near Mahammad Nagar Patna and Chalanti Village under Jaleswar Tahasil before your good office as well as state government

Kali Charan Chandel.

authorities and local authorities. But till date your good office as well as govt. authority did not take any strong action against the sand mafias, for the reason the illegal sand mining continuously without any permission.

Therefore, in view of the above facts and circumstances, it is most humbly prayed that, your good office look into the matter and make a high level committee for ground zero report and also based on the inquiry report you have taking immediate action against the sand mafias to impose environment compensation, penalty for damaging the environment, river embarkment as well as causing harm to the Natural Resources Creating threat to the local inhabitant and to immediate stop the illegal sand mining in DLC land of the Mahammad Nagar Patna village & Sekhasarai "KA" Sand source (Belopal Mouza) and protect the flora & fauna of our locality and which I shall be forever grateful to you.

This is for your information and necessary action.

Yours faithfully

Kali Charan Chand.

Date- 24.12.2024

Balasore.

Copy to.....

1. The D.F.O. Balasore.
2. The R.O.S.P.C.B., Odisha, Balasore.
3. The Mining Officer Balasore.
4. The Tahasildar Jaleswar.
5. The S.P. Balasore.

Kali Charan Chand.

24.12.2024

ILLEGAL SAND MINING AND TRANSPORTING AT MAHAMMAD NAGAR PATNA DLC FOREST LAND & SEKHASARAI ‘KA’ SAND SOURCE AREA UNDER JALESWAR TAHASIL BALASORE DISTRICT.







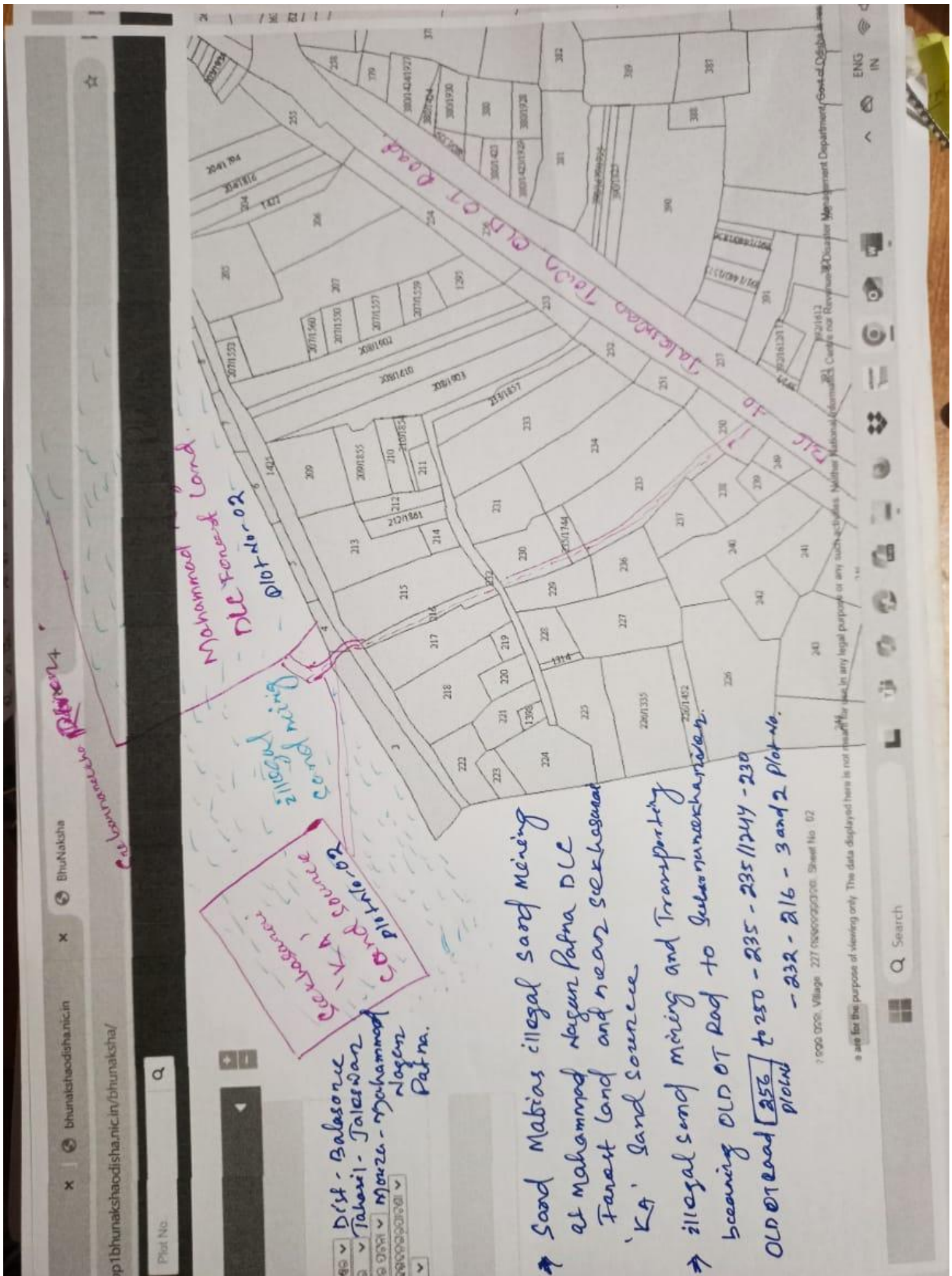


30 Nov 2024 4:41:01 pm  
21.78553979N 87.16873609E  
315° NW  
Sekhsari  
Central Division  
Odisha



🕒 Monday, December 30 2024, 09:31:12 AM  
📍 Sekhsari, Odisha, India  
📍 21° 47' 11" N, 87° 10' 12" E -15m  
☀️ 23.0°C 🌬️ 14.4Km/h 🌫️ 49%





Mohammed Land  
DLC Forest Land  
Plot No. 02  
Sand Mining

K.A. Sand Source  
K.A. Sand Source Plot No. 02

Dist - Balesore  
Taluk - Talekhar  
Muzo - Muhammad Nagen Patna.

- Sand Matias illegal sand Mining at mahammad Nagen Patna DLC Forest Land and near sekhasana 'KA' land source
- illegal sand mining and Transporting becausey OLD OT Road to Talekhar Nagen Patna. OLD OT road [256] to 250 - 235 - 235/1244 - 230 - 232 - 216 - 3 and 2 Plot No.

Sheet No. 02

The data displayed here is not for the purpose of viewing only.

ILLEGAL SAND MINING & TRANSPORTING.

MAHAMMAD NAGAR PATNA VILLAGE.



District - Balasore  
Taluka - Taleshan  
Muzza - M.N. Patna

Mabias using  
Govt. Road for  
sand mining

Mabias using  
Private road for  
illegal sand mining  
Transporting

Mabias using  
Govt. Road for  
sand mining &  
Transporting

1000 0000, Village, 227 neocorruption, Sheet No. 02

is for the purpose of viewing only. The data displayed here is not meant for use in any legal purpose or for such activities. Negligent National Information Centre for Revenue & Disaster Management Department, Govt of Odisha is not

Search

ENG IN



**NEWS PAPER ENGLISH TRANSLATE COPY.**

**\*Heavy sand mining is going on in the River Subarnarekha at Mahammad Nagar Patna and Sekhasrai Village have become hubs of smuggling.**

**\*The District Mining Officer did not listen to the complaints of the local residents**

Jaleswar , 27/12, In the Tahasil of Balasore District who used to pay the highest amount to the state exchequer, has now found the land of the sand mafia. Mahammad Nagar Patna & Sekhasarai is now being found for sand Mafia. While the district administration has raised its hands for the orange mutt from the red media Subarnarekha River caste, the revenue of crores of rupees is being lost. Such is the situation. A type of water boats has been found in the River Subarnarekha for Illegal sand mining. The sand mafia has been caught unawares by its gem department as an undisclosed security supply! Due to the repeated complaints of the residents of the rural areas, local department does not take any strong action, which raises questions about the family of the departmental officials. Sand mafias are planning sand mining and smuggling. Earlier, the mining department and Jaleswar Police had jointly controlled the illegal extraction of sand in Mahammad Nagar Patna. However, instead of taking strict action against Sand Mafia, the local residents accused them of beating them for smuggling. This sand is illegal mining in government officer's father. The son is accused of rearing a major carpenter. In this regard, the local has filed a complaint against the mafias. In order to control this illegal transaction, mafias are cutting the river embarkment. The two village in Mahammad Nagar Patna Panchayat Riverbanks are considered to be the most heavily affected areas. In this area, the banks of the river are silted up with sand.

In spite of complaining to the District Water Resources Department about this, the complaint came from the local area because the waterworks director not taking strong action. But district administration did not stop those illegal sand mining continually.

## **Revenue officer's father is a carpet Dar in Illegal Sand mining in river Subarnarekha!**

Jaleswar, 29/1 (Ims), Balswar Distrcet in Mahammad Nagar Patna has lifted the sand in Subarnarekha River. Sand mafia in this regard is about to happen is one Revenue officer's father he using his privet land for illegal sand storing and transporting for the reason taking billions of revenues he losses in state executers. The most important thing is that a commander of this illegal sand mining is done with local government Department has a lot of close friends, somewhere and some of them are involved in this chain of events. A monthly turnover of Rs. 25000000/- in Mahammad Nagar Patna & Sekhasarai Village Two months ago, sand was colonized from the river Dhar.The West Sea including Karna Bhatti has been killed in Koi. Another special source is that the head of the sand trade is the father of the carpet, his son is from the village of Belopal in Mahammad Nagar Patna. Sand mafias are various violation in such areas and other officials to perform join in the link. are all gone down the river during the rains every year. He said that even if the girls are always in need, they will be vaccinated even if they do not go out.